NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/184/2016

NAME OF THE PETITIONER(S)

: Venkatraman Shivkumar

NAME OF THE RESPONDENT(S)

: M/s Then India Energy Private Limited & 13 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R2 \$ K2.

KAUITHA BALAS.

Coursel for Petitlonet

3. Ry & R11

J. Pachizappan.

Coursel for Responents

ORDER

Shri G V Mohan Kumar, counsel for petitioner present. Ms Kavitha Balaji, counsel for R2 & R3 and Shri J Pachiyappan, counsel for R1 & R11 are present. Counsel for R5, R6, R12 & R13 called but absent. Notice was received by R9 and proof of sending alongwith the affidavit has been filed by counsel for petitioner, this Bench is satisfied that due service was effected on R9. There is no representation on behalf of R9, So he is set ex parte. Counsel for petitioner stated that he is awaiting report of service on R7. He is directed to file the proof of sending and serving the notice thereon with an affidavit by the next date of hearing. R8 and R10 has already been set ex parte as per the orders dated 20.09.2016. Put up on **29.11.2016 at 10.30 A.M.**

(Ch. Md. Sharief Taria) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)